#### SUPREME COURT OF INDIA (Committee for Designation of Senior Advocates (CDSA))

#### NOTICE

F. No.16/CDSA/2023/01

New Delhi, 17 July 2023

#### RE: DESIGNATION OF SENIOR ADVOCATES

Advocates-on-Record / Advocates who had applied in response to Notice/s dated 25 February 2022 and 7 May, 2022, for conferment of designation as Senior Advocate are hereby given option either (i) to update their previous applications pending consideration of the Permanent Committee by furnishing additional information/data in the prescribed format (Annexure-A1) OR (ii) to substitute their applications by submitting fresh applications in the prescribed format (Annexure-A), as placed below, OR (iii) to withdraw their applications by Monday, 07 August 2023 without, in any manner, affecting their entitlement to apply for designation to any High Court or to the Supreme Court, as and when application would be invited in future.

Additional information/data or fresh applications, referred to above, may be submitted in the Secretariat of the Committee [Room No.307, 3rd Floor, <u>B-Block, Additional Building Complex, Supreme Court of India, New</u> <u>Delhi-110001 (Ph: 011-23115879)] latest by 4.30 p.m. on or before</u> <u>Monday, 07 August, 2023.</u>

A soft copy of Annexures, as applicable, in searchable mode, should be submitted through email (cdsa.2018@sci.nic.in).

Sd/-[Anil Kumar Sharma] Secretary

#### APPLICATION FOR PROVIDING ADDITIONAL INFORMATION/DATA FOR DESIGNATION AS SENIOR ADVOCATE [FOR ADVOCATES-ON-RECORD / ADVOCATES]

1.	Name of the Applicant-Advocate: (Dr./Mr./Mrs./Ms.)	
2.	Date of Birth	DDMMYYYYY
	Age (as on 01-08-2023)	Years
3.	Number of years of practice from the date of enrolment	
4.	<ul> <li>(i) Bar Council, where registered;</li> <li>(ii) Whether registered as an Advocate-on-</li> </ul>	D M M Y Y Y
	Record. If so, date, month and year of registration; and (iii) AOR Code Number	
5.	Number of reported judgments (excluding orders that do not lay down any principle of law) in the last five years in cases in which the applicant has appeared as- (i) lead arguing counsel; and (ii) assisting counsel	Lead Arguing Assisting Counsel Counsel (Number of Number of
6.	Number of unreported judgments (excluding orders that do not lay down any principle of law) in the last five years in cases in which the applicant has appeared as- (i) lead arguing counsel; and (ii) assisting counsel.	Lead Arguing Counsel (Number of Judgments only) Assisting Counsel (Number of Judgments only)

7.	Pro bono / amicus curiae work during last five years.					
8.	Five synopses for evaluation (Copies of synopses to be attached)					
9.	Whether the applicant is a first generation lawyer	•				
10.	Articles/books published, experience of teaching assignments in the field of law, guest lectures delivered in law schools or professiona institutions connected with law.	Articles / Books	Ass	ching sign- nt(s)	le deliv law prof inst con	Guest ctures vered in schools or essional itutions inected th law.
11.	Courts where the applicant is practising: (Court-wise period may be indicated)	Supreme Court of India/High Court(s)/District/ Lower Court(s)/ Tribunal(s) etc.		From		То
12.	Tribunal(s) where the applicant has specialized practice	Tribunal(s)	Tribunal(s)		Dura	tion
	(Applicable to those practicing before Tribunals)			Froi	n	То
13.	Nature of practice - e.g. Civil, Criminal, Constitutional, Taxation, Labour, Company, Service, etc.					

14.	Fi	eld	of Law-domain expertise (such as,
	C	onstit	utional law, Inter-State Water Disputes,
	Cr	imina	al law, Arbitration law, Corporate law,
	Fa	amily	law, Human Rights, Public Interest
	Lit	tigatio	on, International law, law relating to
	w	omen	) in which the applicant has specialization
	/ e	xper	tise
15.	w	hethe	er the applicant has applied to any High
			fter submission of his application pending
			Supreme Court as per Notices dated
			022 and 07.05.2022. If so, current status
	of	appli	cation.
16.	W	hethe	er any FIR has ever been filed against the
	ap	prica	nt; if so, current status must be indicated.
17.	W	nethe	r the applicant is a party to any civil,
	cri	minal	or other litigation. If so, the nature of
			nent.
		oiver	
	(i)	Has	s the applicant at any point of time been:
-			
		(a)	arrested?
		(b)	prosecuted?
		(c)	kept under detention?
		(d)	bound down?
		(e)	fined by a court of law?
		Æ	convicted by a court of law for any
		(f)	offence?
1		1	

		(g)	debarred from any examination or rusticated by any authority/ institution/ council?
		(h)	debarred / disqualified by any public commission/ authority?
	(ii)	any	ny case pending against the applicant in court of law at the time of submitting this ication?
	(iii)	ques case sente natur Auth	e answer to any of the above-mentioned ations is 'Yes', give full particulars of the - / arrest / detention / fine / conviction / ence / punishment etc. and / or the re of the case pending in the Court / ority or Institution etc. at the time of hitting this application.
18.	pen	ding a ndia c	any proceedings were initiated or are against the applicant before Bar Council or State Bar Council? If so, particulars
19.			state of health
20.	Any	other	relevant information

DECLA	ARATION
IAdvocate-on-Reco designated as Senior Advocate.	rd / Advocate hereby give consent for being
knowledge and belief. Nothing material	ed above is true and correct to the best of my is concealed or suppressed therefrom. I tion or suppression of any factual information I as Senior Advocate.
Date:-	[ Signature of the Applicant ]
Note: Applicants should read instructions A1	attached herewith while filling up Annexure-

#### PRESCRIBED FORMATS

#### LEAD ARGUING COUNSEL

## (List of Reported Judgments (excluding orders not laying down any principle of law in the last five years)

S. No.	Court(s)	Citation / Case Number	Cause Title and Subject Matter	Legal formulation advanced by the applicant.

#### ASSISTING COUNSEL

# (List of Reported Judgments (excluding orders not laying down any principle of law) in the last five years)

S. No.	Court(s)	Citation / Case Number	Cause Title and Subject Matter	Decided on	Legal formulation advanced by the applicant.

#### LEAD ARGUING COUNSEL

#### (List of Unreported Judgments (excluding orders not laying down any principle of law in the last five years)

S. No.	Court(s)	Citation / Case Number	Cause Title and Subject Matter	Decided on	Legal formulation advanced by the applicant.

#### ASSISTING COUNSEL

# (List of Unreported Judgments (excluding orders not laying down any principle of law) in the last five years)

S. No.	Court(s)	Citation / Case Number	Cause Title and Subject Matter		Legal formulation advanced by the applicant.
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# List of matters in which you have appeared as Pro-Bono/ Amicus Curiae in the last five years

S.No.	Court(s)	Citation/ Case Number	Cause Title	Decided on	Reportable / Unreportable

#### Details of five Synopses

S.No.	Court(s)	Case Number	Cause Title	Details

Details of academic articles/books published, experience of teaching assignments in the field of law, guest lectures delivered in law schools or professional institutions connected with law.

S. No.	academic articles/	Experience details of teaching assignment and guest lectures delivered in law schools or professional institutions connected with law	schools or professional institutions	Any other relevant details

#### **ANNEXURE-A**

#### APPLICATION-CUM-CONSENT LETTER FOR DESIGNATION AS SENIOR ADVOCATE [FOR ADVOCATES-ON-RECORD / ADVOCATES]

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1.	Name of the App	licant-Advocate:									
	(Dr./Mr./Mrs./Ms.	)									
2.	Date of Birth		D	D	M	М	Y	Y	Y	Y	
3.	Age (as on 01-0	8-2023)			_	Y	ears				
4.	Address in full:	(i) Office -							·		
		(ii) Residence -									
5.	Contact Details:	(i) Landline -									
		(ii) Cellphone -									
		(iii) Email -									
6.	Educational / Pro	ofessional Qualifications:									
7.	(i) Date, Month	and Year of Enrolment as an	D	D	М	М	Y	Y	Y	Y	
	Advocate										
	(ii) Enrolment Nu	Imber									ĺ
	(Copy of Enrolment Certificate to be attached) (iii) Number of years of practice from the date of										
						Year	s				
	enrolment										

8.	(i) Bar Council, where registered;	
	(ii) Whether registered as an Advocate-on-	
	Record. If so, date, month and year of	
	registration; and (iii) AOR Code Number	
9.	Number of reported judgments (excluding orders that do not lay down any principle of law) in the last five years in cases in which the applicant has appeared as- (i) lead arguing counsel; and (ii) assisting counsel	Lead Arguing Assisting Counsel Counsel
10.	Number of unreported judgments (excluding orders that do not lay down any principle of law) in the last five years in cases in which the applicant has appeared as- (i) lead arguing counsel; and	Lead Arguing Assisting Counsel Counsel
	(ii) assisting counsel;	
11.	Pro bono / amicus curiae work during last five years.	
12.	Five synopses for evaluation	
	(Copies of synopses to be attached)	
13.	Whether the applicant is a first generation lawyer.	
14.	Articles/books published, experience of teaching assignments in the field of law, guest lectures delivered in law schools or professional institutions connected with law.	Academic Articles / BooksTeaching Assign- ment(s)Guest lectures delivered in law schools or professional institutions connected with law.

15.	Whether the applicant is a member of the			
	Supreme Court Bar Association / Supreme Court			
	Advocates-on-Record Association			
16.	Courts where the applicant is practising: (Court-wise period may be indicated)	Supreme Court of India/High Court(s)/District/ Lower Court(s)/ Tribunal(s) etc.		
			From	То
17.	Tribunal(s) where the applicant has specialized practice	Tribunal(s)	Dı	uration
	(Applicable to those practising before Tribunals)		From To	
18.	Nature of practice -		<u> u</u>	
	e.g. Civil, Criminal, Constitutional, Taxation,			
	Labour, Company, Service, etc.			
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19.	Field of Law-domain expertise (such as,			
	Constitutional law, Inter-State Water Disputes,			
	Criminal law, Arbitration law, Corporate law,			
	Family law, Human Rights, Public Interest			
:	Litigation, International law, law relating to			
	women) in which the applicant has specialization			
	/ expertise.			

20.	Wr	nethe	r the applicant had applied earlier to the
	Su	prem	e Court for designation; if so, current
	sta	tus o	f application.
21.	Wr	ethe	r the applicant has applied to any other
	Hig	h Co	urt; if so, current status of application.
22.	Wh	ethe	r any FIR has ever been filed against the
	app	olicar	t; if so, current status must be indicated.
23.	Wh	ethe	the applicant is a party to any civil,
	crir	ninal	or other litigation. If so, the nature of
	inv	olven	nent.
		1	
	(i)	Has	the applicant at any point of time been:
		(a)	arrested?
	ł	(b)	prosecuted?
		(c)	kept under detention?
		(d)	bound down?
		(e)	fined by a court of law?
		/6	convicted by a court of law for any
		(f)	Offence?
			debarred from any examination or
		(g)	rusticated by any authority/
			institution/council ?
			debarred / disqualified by any public
		(h)	commission/ authority?

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	(ii)	Is any case pending against the applicant in						
		any court of law at the time of submitting this						
		application?						
	(iii)	If the answer to any of the above-mentioned						
		questions is 'Yes', give full particulars of the						
		case / arrest / detention / fine / conviction /						
		sentence / punishment etc. and / or the						
		nature of the case pending in the Court /						
		Authority or Institution etc., at the time of						
		submitting this application.						
24.	Whether any proceedings were initiated or are							
	pen	ding against the applicant before Bar Council						
	of I	ndia or State Bar Council? If so, particulars						
	ther	reof.						
25.	Ger	neral state of health						
26.	Any	other relevant information						
		DECLARATIC	<u>DN</u>					
	IAdvocate-on-Record / Advocate hereby give consent for being designated as Senior Advocate.							
I hereby verify that the information furnished above is true and correct to the knowledge and belief. Nothing material is concealed or suppressed to understand that furnishing of false information or suppression of any factual would render me unfit for being designated as Senior Advocate.								
	Date		[ Signature of the Applicant ]					

#### PRESCRIBED FORMATS

#### LEAD ARGUING COUNSEL

### (List of Reported Judgments (excluding orders not laying down any principle of law in the last five years)

S. No.	Court(s)	Citation / Case Number	Cause Title and Subject Matter	Legal formulation advanced by the applicant.

### ASSISTING COUNSEL

# (List of Reported Judgments (excluding orders not laying down any principle of law) in the last five years)

S. No.	Court(s)	Citation / Case Number	Cause Title and Subject Matter	Legal formulation advanced by the applicant.

LEAD ARGUING COUNSEL ( List of Unreported Judgments (excluding orders not laying down any principle of law in the last five years)

S. No.	Court(s)	Citation / Case Number	Cause Title and Subject Matter	Decided on	Legal formulation advanced by the applicant.

#### ASSISTING COUNSEL

(List of Unreported Judgments (excluding orders not laying down any principle of law) in the last five years)

S. No.	Court(s)	Citation / Case Number	Cause Title and Subject Matter	Decided on	Legal formulation advanced by the applicant.

# List of matters in which the applicant has appeared as Pro-Bono/ Amicus Curiae in the last five years

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S.No.	Court(s)	Citation/ Case Number	Cause Title	Decided on	Reportable / Unreportable
				F.	

#### Details of five Synopses

S.No.	Court(s)	Case Number	Cause Title	Details

Details of academic articles/books published, experience of teaching assignments in the field of law, guest lectures delivered in law schools or professional institutions connected with law

S. No.	Topic of published academic articles/Books/ Lecture/Courses	Experience details of teaching assignment and guest lectures delivered in law schools or professional institutions connected with law	schools or professional institutions connected with	relevant details

#### GENERAL INSTRUCTIONS TO BE FOLLOWED FOR FILLING UP ANNEXURE-A / ANNEXURE-A1 TO THE GUIDELINES FOR DESIGNATON OF SENIOR ADVOATES BY THE SUPREME COURT OF INDIA, 2023

- 1. Every Application-cum-Consent Letter or the Application for providing additional information in the prescribed formats marked as Annexure-A and Annexure-A1 shall be made in English, typed/printed with font size (Arial-14) in double spacing on both sides of the white paper (A4 Size) with an inner margin of about four centimeters width on top and on the left side.
- 2. Documents accompanying the Application should be numbered consecutively in the Index, in all sets of Application.
- 3. All documents annexed to the Application should be accompanied by an Index containing the details thereof. (The Registry, at any stage, may ask for the supportive documents for verification in the light of the facts mentioned in the Application).
- Name of the applicant should tally with his/her name as mentioned in his/her enrolment certificate. Abbreviated name shall NOT be accepted.
- The Application should be presented in the shape of a Paper Book, duly tagged & indexed and not in spiral binding and the like.
- 6. (i) All photocopies of the accolades/testimonials should be legible and true copies of their respective originals.

(ii) English translation of vernacular documents (if any) should be annexed thereto.

- 10 sets of the Application/s in the form of Paper Book, identical in all respects, should be filed.
- 8 Passport size colour photograph (original) should be pasted on each copy of the Application/s. One additional recent passport size colour photograph (mentioning the name of the applicant on its back side) should be provided in a separate envelope.
- 9. The soft copy of the Application/s along with Annexure-A/ Annexure-A1, in searchable mode, along with the scanned photograph (in case of Application-cum-Consent Letter (Annexure-A) should be submitted through e-mail (cdsa.2018@sci.nic.in), in addition to the hard copy thereof.
- 10. Information relating to reported judgments, unreported judgments, pro bono/amicus curiae, five synopses, articles/books/teaching assignments/guest lectures, may be provided in the prescribed formats, which are parts of Annexure-A /Annexure-A1.